CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 89575 of 2018

(Arising out of Order-in-Appeal No. NA/GST& CX/A-III/MUM/675/17-118 dated 28th March 2018 passed by the Commissioner of GST & CX (Appeals-III), Mumbai)

M/s Mediacom Communications Private Limited ....Appellant
349 Business Point Off W E Express Highway
Andheri East Mumbai
Maharashtra-400059

VERSUS

C.C.G.ST., Mumbai East ....Respondent
9th Floor, Lotus, Parel, Lotus Infocentre,
Near Parel Station, Parel East,
Mumbai, Maharashtra-400012

APPERANCE:

Shri Mohit Raval, Advocate for the Appellant
Shri S.B. Mane, Assistant Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85117 / 2020

Date of Hearing: 16.01.2020
Date of Decision: 16.01.2020

PER: AJAY SHARMA

Learned Counsel appearing for the Appellant filed a letter dated 30/10/2018 in the Registry stating that the Appellant have settled the dispute under Sabka Vishwas Legacy Dispute Resolution Scheme, 2019 and a discharge certificate of Form No. SVLDRS-4 for full and final settlement under Section 127 of the Finance Act, 2019 r/w Rule

9 of the Sabka Vishwas Scheme, 2019 has already been issued by the competent authority on 07/01/2020 and praying that in view of the same the instant Appeal is deemed to have been withdrawn.

2. In view of above, the Appeal filed by the Appellant is dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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